

(d) if so, the annual average amount therefor during the past three years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) Yes, Sir. The percentage of Profit before Tax (PBT) to share capital of Coal India Ltd. (CIL) during the last three years are as under:

Year	Share Capital	Profit Before Tax (PBT)	% of PBT to Share Capital
2007-08	6316.36	8738.46	138.35
2008-09	6316.36	5744.10	90.94
2009-10	6316.36	13964.93	221.09

(c) and (d) There is no provision in CIL to earmark an amount for environment conservation from the profit of the mine/company. Environmental conservation is being done as per the approved Environment Management Plan (EMP) and Environment Consent conditions. Depending upon the geo mining characteristics and production capacity of the project, the environment mitigation measures/works are taken up irrespective of the profit or loss.

Classification of coal blocks in forests

1253. SHRI D. RAJA:

SHRI R.C. SINGH:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Ministry of Environment and Forests has classified 203 coal blocks in forests capable of generating 13,000 MW as "No-Go" areas;

(b) whether it is also a fact that various power, steel, sponge-iron and cement companies have made substantial investments in these blocks;

(c) if so, the details thereof; and

(d) what measures are being taken to solve the problems being faced by the developers due to the turf war between coal and environment Ministries?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) to (d) The Ministry of Environment and Forests had initially delineated 203 coal blocks in nine coalfields as "No-Go" areas. Some of companies who have been allotted these blocks have

reportedly made substantial investments in their end use plants. Details of investments made have not been compiled by Ministry of Coal. To resolve this issue several meetings have been held in the Planning Commission and Prime Minister Office with the concerned Ministries.

Fake workers and employees in PSU coal mines

1254. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of COAL be pleased to state:

(a) whether Government is aware of the mass scam of allowing hundreds of workers and employees in different PSU coal mines to get the salary without working using the Trade Union but the management simultaneously posts temporary workers and employees or outsources the work; and

(b) if so, what is proposal formulated to bring the workers to the work place or replace them by posting temporary workers in their place?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) No Sir. As informed by Coal India limited (CIL) no such scam has occurred in Coal India Limited or any of its subsidiaries.

(b) In view of reply to (a) above, question does not arise.

Auction of Coal mines

1255. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that several coal mines have been auctioned in various States to private parties during the last one year;

(b) if so, the details of coal mines allocated to private players, company-wise and price-wise; and

(c) whether some private companies are involved in illegal mining and if so, the details thereof and the action taken by Government against such companies?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) No coal mines have been auctioned by the Ministry of Coal to private parties in various States during the last one year.

(c) No incident of involvement of private companies in illegal mining has been reported to the Ministry during the last one year.